

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4005  
TO BE ANSWERED ON 04<sup>TH</sup> JANUARY, 2019**

**BAN OF DRUGS**

**4005. SHRI SANKAR PRASAD DATTA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of drugs banned by the Drug Controller General of India (DCGI) and the Food and Drug Administration (FDA) internationally along with their brand names;
- (b) whether the Government is aware of the illegal sale of banned drugs and medicines on a large scale in the country and if so, the details thereof;
- (c) the stringent action taken against the drugs mafia by the Government to curb illegal sale of drugs and unethical practices indulged in by the Pharmaceutical companies/individuals and the outcome thereof; and
- (d) the other measures/corrective steps taken by the Government to curb the illegal sale of drugs and medicines in the country?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): There is no procedure for banning of drugs internationally by Drugs Controller General (India).
- (b) to (d): The manufacture, sale and distribution of drugs in the country are regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take stringent action against violation of any provision of the Act and Rules. Manufacturing and marketing of banned drugs is a punishable offence.

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